

**New formula of Dearness Allowance**

894. SHRI R. V. SWAMINATHAN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the present Government had promised to the people that a new formula of dearness allowance will be prepared, and

(b) if so, whether Government have now agreed that the present formula is correct and there is no need to revise it?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir. There is no proposal under consideration of Government to revise the dearness allowance formula recommended by the Third Pay Commission for the payment of dearness allowance to the Central Government employees.

(b) Does not arise.

तस्करी के सोने और अन्य वस्तुओं को जब्त किया जाना

895. श्री आर० बी० स्वामीनाथन :

श्री निहार सास्कर :

क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अप्रैल, 1977 में सीमा शुल्क अधिकारियों ने बम्बई तथा कलकत्ता में मुन्निदाबाद में एक फ्लैट पर छापे मारे तथा अनधिकृत स्वर्ण और अन्य वस्तुएं जब्त की; और

(ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) राजस्व गुप्तचर्या निदेशालय के अधिकारियों ने

14 अप्रैल, 1977 को फ्लैट संख्या 506 ए, 'सी' ब्लॉक, पांचवीं मंजिल, फारजेट स्ट्रीट, आनन्द नगर, बम्बई पर छापे मारे थे और 12,24,000 रु० मूल्य के विदेशी मार्के के सोने की 180 छड़ें, जिनमें से प्रत्येक का भार 10 तोला था (अर्थात् कुल 1800 तोला सोना) पकड़ा। इसके साथ ही, 4,400 रुपये की भारतीय मुद्रा भी पकड़ी गयी थी। इसके अतिरिक्त, उक्त फ्लैट के बाहर एक व्यक्ति से विदेशी मार्के की, 1,36,000 रुपए मूल्य की सोने की 20 छड़ें जिनमें से प्रत्येक का भार 10 तोले था, (अर्थात् 200 तोला सोना) और 2,036 रुपए की भारतीय मुद्रा पकड़ी गई थी। अब तक प्राप्त रिपोर्टों से ऐसा पता नहीं चलता है कि सीमा-शुल्क प्राधिकारियों द्वारा अप्रैल, 1977 में मुन्निदाबाद में कोई तलाशी ली गई थी।

(ख) पकड़े गए माल और इसमें अन्तर्गस्त व्यक्तियों के सम्बन्ध में कानून के अनुसार आवश्यक कार्यवाही की जा रही है।

**Trade between India and U.S.A.**

896. SHRI R. V. SWAMINATHAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Central Government are taking steps to improve trade between India and U.S.A.;

(b) whether any delegation of the Indian Government had recently gone to U.S.A. in this regard;

(c) whether U.S.A. has not shown any keen interest in increasing trade with India; and

(d) if so, the reasons therefor?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):**

(a) Yes, Sir.

(b) No, Sir.

(c) The USA has been showing keen interest in increasing trade with India.

(d) Does not arise.

**Loans given by Financial Institutions and Banks to Maruti Ltd**

897. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the amount of (1) Loans and (2) Guarantees given by the Government owned (a) public financial institutions and (b) Banks to the Maruti Limited and its sister-concerns;

(b) what were the loans and guarantees given by each institution and what was the security for such loans; and

(c) the amount of loss suffered by these institutions due to these transactions?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) to (c). None of the long term public financial institutions has given any advances or loans to Maruti Group of Companies.

As regards financial assistance given by public sector banks to Maruti Group of Companies, in accordance with the practice and usage customary among bankers and

also in conformity with the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the State Bank of India Act, 1955 and the State Bank of India (Subsidiary Banks) Act, 1959, information relating to the individual constituents of these banks is not to be divulged. It is, therefore, not possible to furnish the information sought by the Hon'ble Member.

Government of India have constituted a Commission of Inquiry under section 3 of the Commissions of Inquiry Act, 1952, to enquire into the affairs of Maruti Group of Companies. The terms of reference of this Inquiry Commission, *inter-alia*, include all matters relating to the securing of accommodation, loans or other assistance from nationalised banks and other financial institutions by the Maruti concerns, including the eligibility of the said concerns to obtain the financial assistance sought for, the standard of care with which the applications were considered and the measure of conformity to the policies, practices, rules and directives for the time being in force in regard to grant of such assistance.

**Donations given by National Rayon Corporation Ltd. Bombay**

898. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the National Rayon Corporation Limited, Bombay has given donations amounting to over Rs. 20 lakhs to certain so-called Trusts and Charities during the period January to March, 1977;

(b) whether the Chairman of the National Rayon Corporation Ltd. is also the Director of Maruti Limited; and

(c) whether Government have investigated into these donations and if so, what are the findings?